

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:3948  
ANSWERED ON:13.12.2002  
NON-IMPLEMENTATION OF FDI PROPOSALS  
HARIBHAI PARTHIBHAI CHAUDHARY;RATNA SINGH

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) whether the Government maintains records of the proposals of the Foreign Direct Investments which have been sanctioned but not implemented due to various reasons;
- (b) if so, the details thereof;
- (c) if not, the reasons for not keeping such records in this regard;
- (d) whether the Government propose to conduct an inquiry to ascertain the reasons for not implementation of Foreign Direct Investment proposals after their approval; and
- (e) if so, the details thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. RAMAN SINGH)

(a) to (e) : Government maintains data on FDI approvals and inflows relating thereto. On-ground implementation of FDI approvals are not monitored on a regular basis nor is any data relating to the same maintained centrally. Government, however, periodically interacts with investors on implementation issues. It has also set up the Foreign Investment Implementation Authority (FIIA) to provide a single-point interface between foreign investors and the various authorities at Central and State level. The FIIA, among other things, assists investors to overcome post-approval impediments by interacting with the concerned agencies and catalysing/facilitating clearances.